

INDIAN POLICE SERVICE (UNIFORM) RULES, 1954

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SCHEDULE 1 :- SCHEDULE

INDIAN POLICE SERVICE (UNIFORM) RULES, 1954

In exercise of the powers conferred by sub-section (1), of Section 3 of the All India Services Act, 1951 (LXI of 1951), the Central Government, after consultation with the Governments of the States concerned, hereby makes the following rules, namely:-

1. Short title :-

These rules may be called the Indian Police Service (Uniform) Rules, 1954.

2. Definitions :-

In these rules, unless the context otherwise requires-

1 [(a) 'Government' in relation to a member of the Service means the Government of the State on whose cadre such member is borne and in relation to a member of the Service, borne on a Joint Cadre, the Government of the Constituent State under which the member of the Service is for the time being serving.]

(b) 'Service' means the Indian Police Service.

1. Subs. by DP Notification No.13/4/71-AIS(I), dated 11th January, 1972.

3. Specification of Uniform :-

The Uniform to be worn by a member of the service shall subject to

the provisions of Rule 6, be the same as specified in the Schedule to these rules (hereinafter referred to as 'the uniform'): Provided that a person who was a member of the Service immediately before the commencement of these rules shall not be required to provide himself with any article of the uniform, until the corresponding article of his uniform equipment in use at such commencement is worn out or until he receives his next grant for the upkeep of the uniform, whichever is earlier.

GOVERNMENT OF INDIA'S DECISION: 1. The Government of India have decided that there is no objection to permission being granted by State Government to Indian Police Service Officers to wear, after retirement, uniforms of the rank last held by them immediately before retirement on ceremonial occasions and Police Parades ¹. 2. Members of the Service should not after their retirement from service wear the uniform prescribed in these Rules while they are re-employed in non-Police posts ². 3. Though the provisions of this rule would limit the choice of officers to working dress while they are on duty according to long established practice they are at their discretion free to wear civilian clothes while attending office informal meetings etc. However, informal meetings like those of the Road Transport Authority or while dealing with natural calamities like floods etc., it would be to their advantage if they wear the working dress or the informal working dress.³⁴ . There is no objection to State Police Service Officers officiating in I.P.S. Cadre post wearing all the items of the Uniform prescribed for I.P.S. officers except the badge, crest and buttons. These expected items can be worn by an officer only after he is actually appointed to the I.P.S. ⁴⁵. There is no objection to members of the service on deputation to Police forces like the Central Reserve Police etc. wearing the uniform prescribed for the officers of those forces under the rules/regulations applicable to them. ⁵

1. G.I.M.H.A. letter No.3/18/58-AIS-(III),dated 7th October, 1958.
2. G.I.M.H.A. letter No.6/14/60-AIS-(III),dated 7th November, 1960.
3. G.I.M.H.A. letter No.6/12/61-AIS-III, dated 3rd April, 1962.
4. C.I.M.H.A. letter No.6/1/62-AIS(III) dated 26th April, 1962.
5. G.I.M.H.A. letter No.6/5/61-AIS-III, dated 22nd June, 1962.

4. Grant for Uniform :-

(1) Every member of the Service shall, on appointment thereto, be

entitled to receive from the Government an initial grant of one thousand eight hundred at each interval of seven years thereafter, a renewal grant ¹[of one thousand five hundred rupees] towards the cost ²[* * *] of his uniform : Provided that the Govt. may withhold any such grant from a member of the Service who is due to retire within two years of the date when the grant is due : Provided further that where an officer of a State Police Service is appointed to the Service and the Government certify that a substantially large number of articles constituting the uniform of such officer are common with those prescribed for members of the Service under these rules, such officer shall, on appointment to the Service, be entitled to receive only a sum equal to the difference between the uniform grant admissible under this rule and the uniform grant last drawn by him as an officer of the State Police Service and the period of ³[seven years] for the purpose of the next grant under this rule shall in his case, be computed from the date on which the uniform grant was last drawn by him as such officer.

(2) The Central Government may at any time, in consultation with State Govern- ments concerned, alter the amount of uniform grant admissible under this rule.

GOVERNMENT OF INDIA'S DECISIONS : 1. The Government of India have established in consultation with State Governments a convention whereby the question of recovery of uniform and charges grants payable to members of the Indian Police Service and State Police Service officers on deputation would be taken up only if the period of deputation from one Government to another is three months or more. ⁴2. The uniform grant admissible to the members of the Indian Police under the Indian Police (Uniform) Rules, 1942 is in nature of a compensatory allowance and is therefore not covered by the guarantee in Article 314. This rule therefore supersedes the Indian Police (Uniform) Rules, 1942. ⁵3. The Government of India have decided that in respect of a member of the Service on deputation to another State Government or the Government of India the State Government, on whose cadre he is borne, shall recover from the borrowing Government on account of uniform grant at the rate of Rs. 142.85 for each completed year of service on deputation with the letter and of Rs.11.90 per mensem for any broken period. Necessary debit in this regard against the borrowing Government shall be raised by the Accountant General

concerned at the end of each financial year without waiting for sanction from the borrowing Government. The borrowing Government shall make necessary budget provision under the appropriate head every year to meet charges on this account.⁶⁴ The expression any such grant occurring in provision applies to both initial and renewal grants.⁷⁵ The term 'such officer' occurring in the concluding portion of the second proviso refers to the uniform grant drawn as an officer of the State Police Service and not as a member of the I.P.S.⁸⁶

6.1 A question arose whether extra uniform allowance could be granted by a State Government to a ⁹7. Under this rule, it is not necessary for the member of the Service to apply for renewal grants. Where however, he applies the date on which the application is made, or the date, on which orders sanctioning the grant are issued, has no relevance, as far as the dates of accrual of the subsequent renewal grant are concerned. In other words, the member is automatically entitled to the renewal grants on the date of expiry of every seven years from the date of his appointment to the Service.¹⁰⁸ The words, 'on appointment thereto', occurring in sub-rule (1) denote the date of appointment of an officers to the I.P.S. The date on which the order of appointment issues is immaterial for the purpose of this rule. ¹¹9. An I.P.S. officer is not normally required to maintain his uniform during the period of suspension. Such period should, therefore, be excluded for admissibility of the renewal grant. ¹²10. The period of deputation in the Intelligence Bureau counts for purposes of renewal grant. ¹³11.1 Consequent on the amendment to sub-rule (1) of rule 4 of the Indian Police Service (Uniform) Rules, 1954, issued vide this Department of Personnel notification No.7/11/68-AIS(III), dated the 12th May, 1971 (published in the Official Gazette on the 22nd May, 1971), references have been received in this department enquiring as to how the renewal grant should be regulated in the case of a member of the Indian Police Service, who was due to receive a renewal grant on the 22nd May, 1966 or the 21st May, 1971 or on a date falling between these two dates and (i) who has been paid or, (ii) who is yet to be paid. the renewal grant so due, at the earlier rate of Rs.500. 11.2 The enhanced rate of renewal grant came into force on the date of publication of the amendment in the Official Gazette, i.e. the 22nd May, 1971, and the members of the Indian Police Service are entitled to get renewal grant at the enhanced rate from that date. 11.3 Thus, in the case of a member of the Indian Police Service, referred to in

paragraph 1 above. (i) if he IMS already been paid the renewal grant, the amount of Rs.500 should be adjusted proportionately upto the 21st May, 1971 at the old rate and the balance should be deducted from the enhanced renewal grant of RS.800. the resulting amount being authorised to him immediately, and (ii) if he is yet to be paid the renewal grant, he should be allowed the proportionate amount due to him at the old rate of Rs.500 from the due date to the 21st May, 1971 plus Rs.800 at the enhanced rate. 11.4 In either case, the next renewal grant of Rs.800 will be due on the 22nd May, 1978. 11.5 In the case of a member of the Indian Police Service, who has only drawn the initial: grant and had not become entitled to a renewal grant up to the 21st May, 1971 the renewal grant will be due on the completion of seven years from the date of his appointment to the Service. 11.6 The rate at which contribution for the uniform allowance paid to officers on deputation should be recovered by the lending Governments from the borrowing Government Organisations, is now regulated by the Government of India's decision No.3 below. Rule 4 of the Indian Police Service (Uniform) Rules 1954. This rate also requires revision consequent on the amendment referred to above. ¹⁴12.1 References have been received in this Department enquiring as to how the enhanced renewal uniform grant of Rs-1,000 admissible to officers from the 1st January, 1973, should be regulated and whether the next renewal grant due on the 22nd May, 1978, would remain unaffected. 12.2 In paragraphs 2.1 and 2.2 of this Department's letter No.7/2/71-AIS-III, dated the 12th November, 1971 it has been laid down that with effect from the 22nd May, 1971 a member of the Indian Police Service was entitled to renewal grant of Rs.800 for seven years. It has also been laid down therein that the next renewal grant of Rs.800 would be due on the 22nd May, 1978. In this connection, it may be stated that consequent on the amendment to rule 4 of the Indian Police Service (Uniform) Rules, 1954, vide this Department's Notn. No.13/3/74-AIS-III, dated the 19th February, 1975, a member of the Indian Police Service is entitled to renewal grant of Rs. 1 000 for seven years. The manner in which the renewal grant should be regulated is indicated below:- (i) In the case of an officer who is entitled to next renewal grant on the 22nd May, 1978, in terms of para 2.2 of this Department's letter dated the 12th November, 1971, from the 22nd May, 1971 to the 31st December, 1972, he should be allowed renewal grant proportionately at the old rate of Rs.800 for seven years and from the 1st January, 1973 to the 22nd May, 1978, he should be

allowed renewal grant proportionately at the enhanced rate of Rs.1000 per seven years. The renewal grant of Rs.800 paid to him should be deducted from the total of the two proportionate amounts mentioned above and the difference should be allowed to him immediately. The next renewal grant of Rs. 1,000 will be due on the 22nd May, 1978. (ii) In the case of a member of the Service referred to in para 2.3 of letter dated the 12th November, 1971, who was entitled to first renewal grant on a date after the 22nd May, 1971, but before the 31st December, 1972 he should be allowed from the date on which he was allowed first renewal grant to the 31st December, 1972 proportionately at the old rate of Rs.800 for seven years and from the 1st January, 1973, to the due date (i.e. the date on which he is entitled to the next renewal grant) he should be allowed renewal grant proportionately at the enhanced rate of Rs.1,000 for seven years. The renewal grant of Rs-8,000 paid to him should be deducted from the total of the proportionate amounts calculated above and the difference should be allowed to him immediately. He will be entitled to the renewal grant of Rs. 1,000 after completion of seven years from the date on which he was allowed renewal grant. 12.2.1. In the case of a member of the Indian Police Service who has only drawn the initial grant and had not become entitled to a renewal grant upto the 31st December, 1972, the renewal grant at enhanced rate will be due on the completion of seven years from the date of his appointment to the Service. 12.3 The rate at which contribution for the uniform allowance paid to officers on deputation should be recovered by the Lending Government from the borrowing Governments, referred to in Paragraph 3 of letter under reference is also to be revised. With effect from the 1st January, 1973, the lending Government shall recover from the borrowing Governments Organisations, contribution for the uniform allowance paid to the officers on deputation to them, at the rate of Rs-142.85 per annum. For this purpose, where the period results in the fraction of a year, a month shall be taken as the unit and the period which is less than a month, shall be ignored. The proportionate grant for the month shall be Rs.11.90. 12.4 The above clarification is issued in partial modification of this Department's letter No-7/2/71- AIS-III, dated the 12th November, 1971. 12.5 This letter issues in consultation with the Ministry of Finance vide their U.O.No-3984-EIV(A)/75, dated 25-7-1975 .¹⁵

1. Subs. by Notification No.11058/1/84-AIS(III) dated 7th July,

1984.

2. Omitted by DPandAR Notification No.11058/3/75-AIS(III), dated 11th February. 1976.
3. Subs. by DP Notification No.7/11/68-AIS(III), dated 14th July, 1972.
4. G.I.M.H.A. letter No.11/4/52-AIS(I), dated 18th December, 1953.
5. G.I.M.H.A. letter No.29/10/55-AIS(I), dated 12th December, 1955.
6. G.I. DPandAR letter No.11058/1/75-AIS-III, dated 28th July, 1975.
7. G.I. M.H.A. letter No.6/1/60-AIS-III. dated 11th March, 1960.
8. G.I.M.H.A. letter No.6/2/60-AIS-(III).dated 25th February, 1960.
9. G.I.M.U.A. letter No.6/5/60-AIS-III. dated 22nd November. 1960.
10. G.I.M.H-A. letter No.6/16/60-AIS-III.dated 28th November. 1960 and as a result of amendment issued under Notn No.7/1/68-AIS-III. dated 12th May. 1972.
11. G.I.M.U.A. letter No.6/8/62-AIS-III. dated 2nd October, 1962.
12. G.I.M.H.A. letter No.6/3/64-AIS(I). dated 4th June. 1964.
13. G.I.M.H.A. letter No.6/5/64-AIS(I). dated 12th February. 1965.
14. G.I. Deptt. of Personnel letter No.7/2/71-AIS-III, dated 12th November, 1971.
15. G.I. D.P.and A.R. letter No.11/58/1/75-AIS(III), dated 28th July, 1975.

4A. Kit Maintenance Allowance :-

Every member of the Service shall be entitled to receive from Government a Kit Maintenance Allowance of sixty rupees per month when he is holding a post, the duties of which require him to put on a uniform.]

GOVERNMENT OF INDIA'S DECISION : After amendment made in the Indian Police Service (Uniform) Rules, 1954, (rule 4) vide this Department's Notification No.13/3/74-AIS-III dated the 19th February, 1975, clarifications have been sought by State Governments, Accountants General in regard to various aspects of the admissibility of the kit maintenance allowance to the I.P.S. officers. For the sake of convenience, the points of reference and the clarifications given have been consolidated in the following paragraphs : The points raised were as follows :- (i) Whether the enhanced initial grant is also required to be paid proportionately from 1-1-1973. (ii) Whether I.P.S. officers who are entitled to the renewal grant are also entitled to the kit maintenance allowance. (iii) Whether the I.P.S, officers who are entitled to the renewal grant are also entitled to the kit maintenance allowance. (iv)

Whether State Police Service Officers holding Cadre posts under rule 9 of the I.P.S. (Cadre) Rules, 1954, will be entitled to the kit maintenance allowance. (v) Whether uniform grant and kit maintenance allowance are admissible to non-I.P.S. officers holding the post of I.G./D.I.G. where the officers are required to put on and maintain uniform. (vi) Whether the kit maintenance allowance will be admissible during the period of leave, joining time and suspension. (vii) Whether the kit maintenance allowance will be admissible during refused leave and re-employment. (viii) Names of the posts in the I.P.S. where putting on and maintenance of uniform is not required. (ix) Whether the enhanced uniform grant and kit maintenance allowance admissible to the I.P.S. officers would attract the provisions of Additional Emoluments (Compulsory Deposit) Act, 1974. (x) Whether the kit maintenance allowance is required to be recovered by the lending Government from the borrowing Government/Organisation or it is to be paid by the Government/Organisation under whom an officer is serving.

2. These points are clarified as under:- (i) The initial grant will be payable to the officers who were appointed to the I.P.S. on or after the 1st January, 1973-the date from which it came into force. (ii) The I.P.S. officers who are entitled to the uniform grant will also be entitled to the kit maintenance allowance subject to the conditions governing grant of the allowance. (iii) The I.P.S. officers who are entitled to the renewal grant will also be entitled to the kit maintenance allowance subject to the conditions governing grant of the allowance, (iv) State Police Service Officers holding I.P.S. Cadre posts under rule 9 of the I.P.S. (Cadre) Rules, 1954, are not members of I.P.S. and as such they will not be entitled to get the kit maintenance allowance. (v) The uniform grant and the kit maintenance allowance will not be admissible to non-I.P.S. officers in terms of the I.P.S. (Uniform) Rules, 1954. (vi) The kit maintenance allowance will be admissible during leave and joining time. This allowance will not, however, be admissible during suspension. (vii) Refused leave is availed of by an officer immediately after the actual date of his superannuation. During that period he is not considered to be a member of the service. In view of this, kit maintenance allowance will not be admissible to an officer during the period of refused leave. Similarly, during the period of re-employment, an officer is not a member of the service to which he belonged while he was in service. Therefore, during the period of re-employment, the benefit of kit maintenance allowance should not be given to an officer in whatever post he was re-

employed. (viii) The information is not available with this Department. It should be for the State Government concerned to indicate the posts on which maintenance of uniform is not required when a member of the I.P.S. is posted to that post. As regards postings under the Govt. of India, the powers should vest in the administrative Ministry concerned. (ix) The enhanced uniform grant and the kit maintenance allowance would not attract the provisions of the Additional Emoluments (Compulsory Deposit) Act, 1974, since the amendment to the I.P.S. (Uniform) Rules, 1954, were based on the recommendations of the Third Central Pay Commission. (x) The kit maintenance allowance is required to be paid by the Government/Organisation under whom an I.P.S. officer is serving for the time being. It is not required to be recovered by (he lending Government from the borrowing Government/Organisation, it should be specified in the orders of deputation itself that the kit maintenance allowance will be payable by the borrowing authority at the rates admissible under the parent Government, if he is required to maintain kit during the period of deputation . 2. (i) whether kit maintenance allowance would be admissible during the surrender leave; (ii) whether the allowance would be admissible during 'training'. These points are clarified as under:- (i) As regards 'surrender leave', kit maintenance allowance is not admissible because the officer does not actually go on leave but is on duty. Thus he continues to maintain and put on uniform in the usual manner and is already in receipt of kit maintenance allowance for this duty period. (ii) As regards training, kit maintenance allowance would be admissible if during the training period the trainee officer is required to wear uniform. If the trainee officer is not required to wear uniform during the training period, kit maintenance allowance may be allowed subject to the following conditions being satisfied : (a) the officer proceeded on training from a post whose duties require him to wear uniform and is likely to return to the same post or to a post requiring him to wear uniform; and (b) the period of training is 120 days or less.¹

1. [11058/2/77-AIS(III), dated 11th June, 1981.]

5. Grant for horse and saddlery :-

(1) Every member of the Service on appointment thereto and at each interval of seven years thereafter shall, if the Government considers that he should maintain or, as the case may be, continue to maintain a horse, be entitled to receive a grant not exceeding

one thousand and two hundred rupees towards the cost of the horse and saddlery: Provided that-

(a) no such grant shall be renewed unless the member of the Service certifies

(b) the Government may withhold any such grant from a member of the Service who is due to retire within five years of the date when the grant is due.

(2) The size of the horse maintained shall not be less than 14.2 hands in height: ¹[Provided that a member of the Service when posted to a hill district may maintain a hill pony.]

(3) No member of the Service, who has received the grant under sub-rule (1), shall without the previous permission of the Government part with the possession of, sell or pledge the horse.

(4) Every member of the Service who maintains a horse from the grant received under sub-rule (1), shall have the horse insured at his own cost.

GOVERNMENT OF INDIA'S DECISIONS: The Government of India have decided that, in respect of a member of the Service who is on deputation to the Government of India or another State, no contribution on account of charger grant shall be recovered from the borrowing Government, if he is not required to maintain chargers while on deputation. ²2. See Government of India's Decision (1) below rule 4. 3. The Government of India have decided that the charges on account of chargers grants payable to members of the Service on deputation to the Government of India or other State Government, where chargers are maintained by them, shall be raised by the Accountant General concerned at the end of the financial year directly without waiting for sanctions from the borrowing Governments. The borrowing Governments shall make necessary budget provisions under the appropriate head every year to meet charges on this account ³. 4.1 A question arose whether for taking action against an officer for breach of sub-rule (3), the procedure in the All India Services (Discipline and Appeal) Rules, 1969 should be followed. 4.2 According to rule 6(iii) of the All India Service (Discipline and Appeal) Rules, 1969 read with rule 10 thereof, it is necessary to follow the prescribed procedure before ordering refund of the proportionate amount from officer for breach of sub-rule (3). unless decided otherwise under rule 14(ii) of

the A.I.S. (DandA) Rules 1969, after Obtaining an explanation of the officer and considering such explanation. 4.3 In actual practice, there will be no case where an officer will deny breach of sub-rule (3). As such there will be no objection to waive the prescribed procedure and instead adopt the above mentioned procedure of obtaining explanation. There, however, the breach of sub-rule (3) is denied the full procedure prescribed in rule 10 of the All India Services (D. and A.) Rules, 1969 should be followed. ⁴

1. Ins. by MHA Notification No.4/6/58-AIS(III), dated 28th August, 1958.
2. G.I.M.H.A. letter No. 6/4/60-AIS-III, dated 12th February, 1960.
3. G.I.M.H.A. letter and O.M. No.4/8/59-AIS(III), dated 2nd March, 1960.
4. G.I.M.H.A. letter No. 6/10/61-AIS(III), dated 18th December, 1961, revised suitably under AIS(DandA) Rules, 1969 (F. 11011/1/79-AIS(III)).

5A. 5A :-

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6. Modifications in the working dress :-

The Central Government after consultation with the State Government concerned, may, from time to time, make such modification in the working dress which a member of the Service may wear while engaged in work of an informal character as local circumstances may require.

7. Interpretation :-

If any question arises as to the interpretation of these Rules, the Central Government shall decide the same].

8. Repeal and Saving :-

Any rules corresponding to these rules in force immediately before the commencement of these rules are hereby repealed: Provided that any order made or action taken under the rules so repealed shall be deemed to have made or taken under the corresponding provision of these rules.

SCHEDULE 1

SCHEDULE

<p>4 [1. Review Order.- When officers are on mounted duty, this consists of peak cap, jacket, whistle and lanyards, breeches, field 5 [boots (optional)], spurs (optional) khaki shirts, blue tie, khaki socks, Sam Browne belt and sword, medals and decorations. These shall be worn on all State ceremonies (e.g., public arrivals and departure of President, or the Governor,</p>
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presentation of Guards of Honour or such occasions) at ceremonial parades or whenever full dress is ordered.] \When officers are not on mounted duty, this consists of:- \Type (A).- Peak Cap, Jacket (gabardine or drill), whistle and lanyard slacks of the same material as the jackets, brown, ankle-boot/shoes, khaki shirts, blue tie, khaki socks, Sam Browne belt and sword. Medals and decorations. \Type (B).- Peak cap, shirt (khaki cellular), slacks 6 [Khaki drill] or cotton terene or khaki gabardine cotton, Khaki socks, shoes 6 [Sam Browne belt] and sword, whistle, lanyard and ribbons, medals and decorations. \Note.- The type of Review Order to be worn on any occasions may be prescribed by the 7 [Director General and Inspector General of Police/Inspector General of Police,] as the case may be, in charge of the State Police or Director General/Inspector General, as the case may be, in charge of the force. 91 [2. Working Dress- \Type (1).- Peak cap 2 [jacket] slacks of the same material as the 2 [jacket] (gabardine or drill or khaki gabardine cotton), whistle and lanyard, shoes/ankle- boots, khaki socks, khaki shirt, blue tie, cloth belt of the same material as the jacket or Sam Browne belt and ribbons. \Type (2).- Peak cap, bush shirts with cloth belt, slacks, socks 2 [shoes/ankle- boots,] whistle, lanyard and ribbons. \Type (3).- Peak cap, shirts with Sam Browne belt (with or without jersey) or Web belt, slacks, socks, 2 [shoes/ankle-boots,] whistle, lanyard and ribbons. \Type (4).- Peak cap, shirts (angola or cellular), Web belt (with or without jersey), slacks (gabardine or drill), Socks and shoes/ankle-boots/jungle boots. \Note.- The type of working Dress to be worn may be decided by the 3 [Director General and inspector General of Police/Inspector General of Police,] as the case may be, in charge of the State Police or "Director General/Inspector General, as the case may be, in charge of the Force," shall be substituted;] \4[* * *] \5 [3-A. Mess Dress.- This shall be worn at messes, at official public entertain- ment, or when invited to meet the President or Governor at dinner or at an official function, formal or ceremonial occasions, unless Review Order is specifically ordered. \It shall consist of:- \ (a) Black short buttoned up coat with black trousers or white trousers or white shorts buttoned upcoat with white trousers or black trousers. \ (b) Medals.- Miniatures will be worn for Mess functions the bottom edge of the bar to touch the top edge of the left breast pocket. For State functions full size medals will be worn. \ (c) Foot wear.- Plain black leather Oxford shoes with plain toe caps with five pairs of eye-lets. \4. Head Dress.- Peak cap, khaki gabardine [whenever khaki is mentioned the shade will be spinners Vigah No. (1)] 4 1/2 total depth, diameter across the top 10-3/8" for a cap fitting 21-3/4" in circumference the top to be 1/8" larger or smaller in diameter for every 1/4" by which the cap may vary in size of head above or below the before mentioned standard, e.g., for a cap 22-1/4" in circumference, the diameter across the top to be 10-5/8" and for a cap 21" in circumference, the diameter to be 10". The sides to be made in four pieces and to be 2-1/8" deep between the wealts. Indian Police Service pattern badges of silver metal to be worn in the centre of, the band in front. The cap to be set up on a band of stiff leather or other material 1 3/4" deep. Chin strap of brown leather 3/8" wide buttoned on two gorget buttons of the Indian Police Service pattern placed immediately behind the corners of the peak. \As an alternative to the peak cap, officers may wear pagri of khaki silk or 101 [muslin] or Beret cap of the colour prescribed for each State or Force. Officers of the rank of D.I.G. and above will wear a dark blue band with the badge appropriate to their rank. \The Director, Intelligence Bureau, Government of India "Director General and Inspectors General of Police;" Inspectors General of Police, Deputy Directors, Intelligence Bureau, Commissioners of Police, Deputy Inspectors General of Police, Deputy Commissioners of Police and Superintendent of Police who are entitled to

wear the State Emblem and two stars, will wear a dark blue band of woollen material to be placed between the two lower wealts with silver embroidered Indian Police Service crest, Chain strap of brown leather. Officers of the rank entitled to wear a blue band and embroidered crest on their peak caps will, if wearing pagri, wear a similar blue band embroidered crest on the pagri. \2 [5. Jacket.- Khaki drill/gabardine, cotton or cotton terene (during hot weather) and khaki gabardine woollen or woollen terene (during cold weather) single breasted cut as lounge coat to the waist, very loose at the chest and shoulders but fitted at the waist, military skirt to bottom edge. A silver plated hook on each side at the waist. Length as in ordinary civilian lounge coat i.e., covering the seat. Collar to be cut as in an ordinary civilian lounge coat. Two cross path breast pockets above 6 1/2" wide and 7 1/2" deep to the top of the flap with a 2-1/4" box pleat in the centre fastened at the top with a small Indian Police Service pattern button flap, with button hole to Cover pocket 2-1/4" deep and 6 1/2" wide. Two expanding pockets below the waist (pleats at the side) 9-1/4" wide at the top 10 1/2" at the bottom, 8" deep to the top of the pocket, fastened at the top with a small Indian Police Service pattern button; flap, with button hole to cover pockets. 3 1/2" deep and 10 3/4" wide the top of the pocket to be tacked down at the corners in such a manner that pocket can be expanded at the top also if necessary. Four medium Indian Police Service pattern buttons down the front. The bottoms should be so fixed that the bottom-most button covers the navel and the top-most button fixed one-third distance between the navel and the position of the tie-knot. Pointed cuffs, 5" high at the point and 2 1/2" behind. Shoulder straps of the same material as the garment fastened with a small Indian Police Service pattern button. The jacket to be worn with a soft or semi-stiff collar and shirt and dark blue sailor-knot tie.] \2 [6. Trousers (Slacks).- Khaki drill/gaberdine, cotton terene or khaki gabardine woollen or woollen terene 3 [**] to match jacket without turn-ups and shaped from instep to heels-the bottom to measure 16 to 18 inches.] \4 [7. Breeches 5 [Bedford or Jodhpur Type].- Khaki cotton cord to be worn.] \8. Boots, Ankle.- Ankle, plain brown leather with plain toe-caps and 6 [seven or nine pairs of eye-lets.] \7 [9. Shoes.- Plain brown leather Oxford shoes with plain toe-caps and 5 pairs of eye-lets.] \10. Boots, Field.- Brown leather, soft legs stiffened to a depth of 4 to 6 inches from the top, laced at the instep, with nine pairs of eye-let holes, brown leather 11 garters; no gusset at the top of the leg and no toe-caps. Once strap held by a loop at the back top to keep the boot in position. \1 [11. Spurs (optional-for mounted duty only).- Light hunting, with brown leather straps and shields and brown leather understraps.] \12. Belts.- Sam brown of Army regulation pattern but with silver mountings 2 [or Web belt.] Cloth belt of the same material as the jacket with silver mountings may be worn with the working dress when revolver is not carried. \13. Swords- Infantry pattern with half basket hilt in white metal and device "I.P.S." and State Emblem. \14. Sword Knot- Brown leather with acorn. \15. Seaboard- Brown leather infantry pattern. \16. Whistle- Of the police pattern, to be worn attached to a dark blue round plaited lanyard and carried in the left breast pocket. \17. Badges of Rank- Silver metal. The State Emblem to be 5/32" by 3/4". The stars to be of the "Star of India" (five pointed) pattern and 1" broad. The Deputy Directors, Intelligence Bureau, Commissioners of Police and Deputy Inspectors General of Police shall wear the three stars in the badges of their rank on the shoulder strap in the form of an equilateral triangle with apex upwards. The Strap should be slightly frosted but without any design in the centre. The crossed sword and baton will be worn so that the point of the sword is to the front, and the edge of the blade outwards or towards the arm. The sword should measure 1-7/8" and the baton 1-3/4". \Embroidered

badges of rank, worked in dark blue silk thread may be worn when wearing informal working dress, at the time of riots, dacoit operation and such other duties.

3(a) Director, Intelligence Bureau Crossed sword and baton and the State Emblem and one star.

(b) (i) Director Central Bureau of Investigation.

(ii) Director General, Central Reserve Police

(iii) Director General, Border Security Force

(iv) Director General, Security

(v) Director General and Inspector General of

Crossed sword and

Police in the States of Andhra Pradesh, baton and the State

Assam, Bihar, Gujarat, Jammu and Kashmir, Emblem.

Himachal Pradesh, Karnataka, Kerala,

Maharashtra, Madhya Pradesh, Orissa,

Punjab, Rajasthan, Tamil Nadu, Uttar

Pradesh and West Bengal.

(c) 4 [(i) Inspectors General of Police in the State.

Union Territory of Mizoram and Commis- sioner of Police, Delhi.]

12 (ii) Additional Inspector General of Police.

(iii) Joint Director, Intelligence Bureau.

(iv) Additional Director/Joint director, Central Crossed sword and

Bureau of Investigation, baton and one star.

(v) Commandant, Central Forensic Institute

(vi) Director, National Police Academy

(vii) Inspector, General Border Security Force/

Central Industrial Security Force/Central

Reserve Police.

(viii) Special Inspector General Indo-Tibetan

Border Police.

1 (d)(i) All other officers drawing pay above the

time scale including Selection Grade] The State Emblems and three stars.

1 [(ii) Inspector General of Police of all the Union

Territories other than 1 [Mizoram]

(e)(i) Superintendent of Police in the selection

grade

(ii) All officers drawing pay in the senior time- The State Emblem

scale who have put in 15 years service and and two stars

above.

(f)(i) District Superintendent of Police

(ii) Commandant of a Battalion

(iii) All officer drawing pay in the senior time- The State Emblem

scale who have more than 10 years' service and one star.

and less than 15 years' service.

(g) All officers [other than those mentioned in The State Emblem

(f) (i) and (ii) above] drawing pay in the senior or

time-scale who have 10 years' service and less.

(h) Assistant Superintendents of Police in charge

Three stars.

of a sub-division or holding any post certified

to be of equivalent status or who have 5

years' service and above.

(i) Assistant Superintendent of Police with 2 years'

Two stars.

service or more but less than 5 years' service

and (a) not in charge of a sub-division or (b) not holding post of equivalent rank referred to in (h) above.

(j) Assistant Superintendents of Police with less One star.

than 2 years' service.

(NOTE.- The term 'service' refers to year of allotment.)

13 GOVERNMENT OF INDIA'S DECISIONS: The State Emblem is to be worn by Senior Police Officers of and above the rank of Superintendent of Police and as such is of a higher order than the Star. Therefore, it should always be placed at the top of the shoulder lapel, the Star and the letters indicating the Service title being placed after that in that order.

18. Length of service in Cls. (d) to (h) denotes the length of service (actual or assumed) in the Service. In the case of direct recruits selected in the results of competitive examinations the term means actual length of service in the Service. In other cases i.e" war service recruits, emergency recruits or officers promoted to the Service, the term refers to the assumed length of service in the Service and will, therefore, exceed the actual length of service in the Service by the period for which credit is given to the officers for purposes of seniority in the Service.

19. Where the grant of any badge of rank is dependent of the passing on an efficiency bar, the officers must have passed that bar.

20. The badges of rank to be worn by an officer should be related to the rank that he actually occupies either substantively or in an officiating capacity in a police post. In the case of an Indian Police Service Officer who is on deputation to a non- police post the badge of rank to be worn by him should be related to the rank of the post which he

occupied substantively or in an officiating capacity in his own State immediately prior to such deputation; while in the case of an Indian Police Service Officer who is on deputation to a higher police post outside the State, he should be allowed to wear the badge of rank of the higher post even while he visits his own State on official duty or otherwise. \21. Members of the Indian Police Service shall wear a silver departmental badge I.P.S. in half inch block letters at the base of the shoulder strap. \22. Belt.- Second shoulder strap to the Sam Browne belt. To be worn when revolver is carried on the right side. \23. Revolver or (at option of each officer) an automatic pistol.- With brown holster and ammunition pouch of leather. \ (The revolver and ammunition pouch shall not be worn with Review Order unless specific orders to that effect are issued). \Although these Rules do not provide for revolver lanyards for members of the Service officers may wear them. The revolver lanyards should, however, be of dark blue colour and should match the whistle cord.2 \24. Helmet (for informal working dress).- Army khaki tent club pattern, with a pagri or six-folds of khaki with a dark blue flash, a quarter of an inch wide at the top between the helmet and the pagri, the whole when tied not to exceed three inches in width. No metal fittings. Brown leather straps 3/8" wide. \3 [25. Bush Shirts.- Infantry pattern, of khaki drill cellulur or twill, with khaki bone buttons, the size and shape of which shall be the same as those prescribed for the infantry pattern of bush shirt and will have:- 141 [(a) two breast pockets 6 1/2 x 5 1/2" with three point flaps (fastened by one button) with a centre pleat 1 1/2" wide, flap being 5 1/2" long by 2/12" deep;] \ (b) two lower side inner pockets with slanting flap, 8" long, 2 1/2" deep and 1' backward slant; \ (c) full length sleeves with single cuffs each having one button; \ (d) plain back without pleats, with 1 vent at centre of back at bottom, 10" long; \4 [(c) the shirt open all the way down the front with 5 buttons showing and fastened by button holds in a reinforced edge 1 1/2" wide, the top button being a dummy one;] \ (f) stand and fall collar cut in one piece, measuring 3-3/4" wide at the back and 4" at the front, when finished; \ (g) adjustable shoulder straps, which should be slipped on to the shoulder through a loop; \ (h) loops at the side seams, to take a detachable belt; and \ (i) length down to the level of the knuckles when the fists are clenched and fully extended downwards.] \26. Gorget patches'- Officers wearing the State Emblem and two stars an officers wearing the State Emblem and three stars, should wear gorget patches of dark blue woollen material with a central silver strip; and \Officers of higher ranks, should wear similar gorget patches with a silver oak-leaf pattern central strip. \27. Jersey.- Khaki woollen with two buttons in front. \28. Shorts'- Khaki drill with two cloth extended straps and side buckles waist band 2-1/4" to width. \2 [29. Shirts.- Khaki, cotton-cellular or twill, cotton terene or angola with two breast pockets of the jacket pattern with khaki bone buttons when worn under the jacket. All shirts should be of khaki popline.] \30. P.T. Vests.- White cotton or woollen half sleeves for probationary officers under training. \31. Putties Ankle.- Khaki woollen of the Fox's spiral pattern. \32. House tops.- Khaki woollen. \33. Socks.- Khaki cotton or woollen or mercerised. \34. Stockings.- Khaki woollen. 15 \35. Overcoat 1 [(Optional)].- Khaki drab mixture cloth; milled and water proof double-breasted, to reach to the point of the knee, 18 to 29 inches slit at the back with small saddle flap. Turndown collar 2" deep, with lapel and step, fastening with one hook and eye. Four large buttons on each side, three to button and one under turn. Two buttoned pockets with flap, one inside breast pocket at each side sword slit at left side, lose turnback cuffs of single material; 4 1/2" deep shoulder straps of the same material as the garment fastened with small buttons. Badges of rank and buttons in silver metal. The collar to be provided with a cloth tape to button across the

opening at the throat when required. The coat to be, lined with drab flannel. The doth will be that specified for the State in which the officer is serving.

\36. Gloves- The regulation pattern, to be worn, if necessary. \37. Members of the Indian Police as defined in clause (c) of Rule 2 of the Indian Police Service (Recruitment) Rules, 1954, may continue to use the letters "I.P." instead of the letters "I.P.S." in the devices prescribed for the crest, badges and buttons. \38. Special provisions for women officers : (a) Working Dress: This shall consist of same items as prescribed for male officers with the following alterations in the specifications in respect of slacks and footwear :- \ (i) Slacks:- Pleatless trousers of Khaki colour with two side pockets similar in pattern to those prescribed for the male officers with front flap closed and a zip flap on the right side at a position under the arm, the front flap being optional. \ (ii) Shoes:- Derby brown leather shoes or plain brown leather shoes with heels not more than 1 1/2" measured from the base of the rear stitching of the uppers. \ (iii) Ankle Boots and Field Boots:- Of the same specifications as those prescribed for male officers, with heels not more than 1 1/2" measured from the base of the rear stitching of the uppers. \ (b) Mess Dress:- This shall consist of:- \ (i) Saree:- Cream-colour silk saree in winter and cotton or terry-cot saree of the same colour in summer, normal length with red zari border of minimum width 3" and maximum width 5". The zari border may be either of gold plated silver thread or silk thread in a floral pattern. \ (ii) Blouse:- Colour matching with saree, air hostess sleeves. The sarees being draped over the left shoulder and anchored by an Indian Police Service badge chromed or in silver metal. The blouse would be of waist length with minimum of four buttons and the length of the blouse ending where the saree begins, and without stand and fall collars, concealed hooks may be used instead of buttons in appropriate numbers, if desire. 16 \ (iii) Footwear:- Cream coloured sandals/shoes with straps and covered toes; heels not exceeding 2 1/2". \ (iv) Medals- May be worn on the saree over the left breast. \ (c) P.T. Kit:- It shall consist of :- \ \ (i) Shorts/white track pants (white with police blue stripes). \ (ii) High-collared white T' Shirts with Indian Police Service colours with 3 buttons in the front. \ (iii) White socks with appropriate footwear as prescribed for male officers. \ (d) Cosmetics:- No cosmetics shall be used by lady officers except a 'bindi' on the forehead and 'sindur' filling in the head parting and special cream which does not leave a shade on the skin and which otherwise suited may be used according to the requirement of the weather. Both 'bindi' and 'sindur' shall be as inconspicuous as possible. \ (e) Ornaments:- Women officers may wear 'Mangal sutra' wedding rings and ear-studs. But these shall be as inconspicuous as possible. No other ornaments should be worn by lady officers when in uniform.- \39. Alternative Uniform for lady officers in advanced stage of pregnancy:- Lady officers with about 16 weeks of pregnancy may switch-over to the following alternative working dress:- \ (a) Khaki Saree.- Khaki silk saree in winter and khaki cotton or khaki terry-cot saree in summer; to be draped over the left shoulder passing under the shoulder straps with Indian Police Service badge. \ (b) Khaki blouse- Khaki cotton blouse of waist length worn upto the elbow; buttoned up all the way down in the front with front buttons or concealed hooks; stand and fall collar; shoulder straps to be sewn at the outer end and fixed by a single button at the inner end; two breast pockets; and back plain without pleats. \ (c) Badges of ranks.- To be worn on the shoulder straps of the blouse. \ (d) Footwear- Brown leather sandals/shoes with straps; toes not visible; heels not exceeding 2 1/2". \ (e) Khaki socks. \ (f) Head-gear (optional).- Same as worn in normal times.

